Suppl. Cause List No. 1 Sr. No. 09

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

Bail App. No. 46/2016 IA No. 1/2016

Rohit Singh ... Applicant

Through:-Mr. Ved Bhushan, Advocate

v/s

State of J&K ...Non-applicant

Through: - Mr. Ravinder Gupta, AAG

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Learned counsel for the applicant submits that by the afflux of time, the instant application has been rendered infructuous.

His statement is taken on record.

The instant application is, accordingly, dismissed as having been rendered infructuous.

(PUNEET GUPTA) JUDGE

Jammu 10.06.2020 Shammi

Whether the order is speaking: Yes/No Whether the order is reportabe: Yes/No